

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/01121/2016

Dated Monday the 17th day of June Two Thousand Nineteen

**CORAM : HON'BLE MR. R. RAMANUJAM, Member (A)
HON'BLE MR. P. MADHAVAN, Member (J)**

K.Ravi,
No. 22, Kannagi Street,
Old Perunkalathur,
Chennai 63.

....Applicant

By Advocate M/s. S. Ramaswamyrajarajan

Vs

Union of India,
1.The Chief Postmaster General,
Tamilnadu Circle,
Chennai 600002.

2.The Senior Manager,
Mail Motor Service,
Chennai 600006.Respondents

By Advocate Mr. M. Kishore Kumar

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))

The applicant has filed this OA seeking the following reliefs :

"i. To quash the impugned order No. STA/37-109/09 Gr I dated 30.05.2016 passed by the 1st respondent and to direct the respondents to restore the promotions given to the cadre of Grade II driver vide Order No. STA/37-110/2009/GR II dated 13.01.2012 and promotion given to the Grade I driver vide order No. STA/37-109/09/GRI, dated 28.06.2013 and

ii. To pass such further or orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case with cost."

2. When the matter is called, learned counsel for the applicant produces a copy of the order of this Tribunal in OA 1120/2016 and seeks a similar order in this OA stating that the applicant is similarly placed.

3. Counsel representing respondents has no objection.

4. On perusal, it is seen that this Tribunal had made the following order in OA 1120/2016 :-

"....

8. As the applicant has failed to make out a valid grievance against the impugned order, the OA is devoid of merits and is liable to be dismissed. At this stage, learned counsel for the applicant submits that the applicant may be granted liberty to submit a representation for financial upgradation under MACP as seniority is not a bar for granting upgradation under the MACP scheme which is based on the number of years of service rendered. Learned counsel for the respondents submits that it is always open to an employee to make a representation regarding his grievance and no liberty need to be specifically granted in this regard by the court. Recording the submission, the OA is dismissed. No costs."

5. In view of the above, the OA is dismissed with liberty to the applicant to submit a representation to the competent authority for financial upgradation

under MACP which, when received, may be considered in accordance with the provisions of the scheme.

(P. Madhavan)
Member(J)

(R. Ramanujam)
Member(A)

17.06.2019

SKSI